

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-504**

Appeal No- 852/252/ND/2019

**IN THE MATTER OF:**

Income Tax Officer, Ward 20 (1)

V/s

ROC & Ors. (M/s Prityksha Builders and Developers Pvt Ltd)

....Applicant

....Respondent

**SECTION**

U/s 252

**Order delivered on 08.04.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

Mr. Parth Semwal, Jr Standing Counsel with Zoheb Hossain, Sr. Standing Counsel for Income Tax Department

**ORDER**

Learned Counsel for the appellant submitted that the notice has already been published in Financial Express Newspaper on 17<sup>th</sup> July, 2020 and the date of appearance of the respondents was 07/08/2020 and seeks permission to file the affidavit of service.

The notice has already been published in the newspaper and the publication is shared by the appellant's counsel. Even then, none appeared for the respondent except the ROC. Therefore, proceedings against the respondent except ROC is fixed for ex-parte hearing.

Learned AROC submitted that department has no objection.

The Appellant is directed to file the affidavit of service within 3 days from today.

List the matter on **04<sup>th</sup> May, 2021.**

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**